CENTRAL ADMINISTRATIVE TRIBUNAL BANGALORE BENCH

Second Floor, Commercial Complex, Indiranagar, BANGALORE - 560 038.

Dated: 19 JUN 1995

APPLICATION NO.

1461 of 1995.

APPLICANTS: Sri.T.Devaraju.

V/S.

RESPONDENTS: The Sectetary, Ministry of Railways,

New Delhi and others.,

To

1. Sri.S.V, Shastri, Advocate, Second Floor, First Cross, Sri Vinayaka Buildings, Near Sampige Theatre, Sampige Road, Malleswaram, Bangalore-560003.

2. The General Manager, Southern Railway, Park Town, Madras-600 003.

3. Sri.A.N.Venugopala Gowda, Advocate, No.8/2, First Floor, R.V.Raod, Bangalore-560 004.

Subject:- Ferwarding copies of the Orders passed by the Central Administrative Tribunal, Bangalore-38.

Please find enclosed herewith a copy of the Order/ Stay Order/Interim Order, passed by this Tribunal in the above mentioned application(s) on <u>Seventh June.</u>1995.

Jesuco on 19/06/95

DEPUTY REGISTRAR JUDIC FAL BRANCHES

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CENTRAL ADMINISTRATIVE TRIBUNAL, BANGALORE BENCH, BANGALORE.

ORIGINAL APPLICATION NO. 1461/ 1995

WEDNESDAY, THIS THE SEVENTH DAY OF JUNE, 1995.

SHRI V. RAMAKRISHNAN

MEMBER (A)

Shri T. Devaraju,
T.No. 3654,
S/o late Shri Thammiah,
aged about 37 years,
residing at No. 1747,
Soppinakeri, V Cross,
Mandi Mohalla,
Mysore-21.
Working as Skilled III
Boiler's Shop,
Central Workshop (Railway),
Mysore (South), Mysore.

Applicant

(By Advocate Shri S.V. Shastri)

Vs.

- Union of India by its Secretary, Ministry of Railways, New Delhi.
- General Manager,
 Southern Railway,
 Madras Central, Madras.
- Chief Works Manager, Railways, Mysore South, Mysore.

Respondents

(By Advocate Shri Venugopala Gowda for Railways)

ORDER

SHRI V. Ramakrishnan, Member (A):

Heard Shri S.V. Shastri who submits that the applicant has filed a representation dated 12.5.95 to the General Manager, southern Railway, Madras requesting for cancelling the transfer of the state of

filing the present OA. In view of this position, I direct the Respondent No.2, General Manager, Southern Railway to dispose of the representation dated 12.5.95 within three weeks from the date of receipt of a copy of this order. All the contentions raised are left open. With the above observations, the case is finally disposed of. No costs.

Sd-

(V. RAMAKRISHMAN)
MEMBER (A)

TCV

TRUE COPY

Central Administrative Tribunal

Bangalore Bench

Bangalore